



AN APPEAL TO THE MEMBERS OF THE BAR

During the last few days, COVID-19 positive cases in the city of Bengaluru are exponentially rising. Yesterday, 4991 positive cases were reported in the city of Bengaluru.

In the High Court of Karnataka at Bengaluru, the facility of hybrid hearing is available. My appeal to the members of the Bar is to make maximum use of the video-conferencing facility. The members of the Bar are also requested not to call their clients to the Courts, unless their presence is absolutely mandatory. Members of the Bar can make use of the video-conferencing facility for mentioning the cases for adjournments. Any request for posting will be entertained only when a memo is forwarded by email as per the existing procedure. The members of the Bar should avoid coming to the Courts unless they have cases for hearing or they want to file cases.

Separate directions are being issued for the District and Trial Courts in the city of Bengaluru, which will be shortly published on the official website of the High Court of Karnataka. I appeal to the members of the Bar practising in the District and Trial Courts to issue certificates for attendance of their clients only if their presence is mandatory.

During the period of pandemic COVID-19, with the cooperation of the members of the Bar and all other stakeholders, the functioning of the Courts in our State continued. Arrangements have been made for the benefit of the members of the Bar for vaccination. All eligible member of the Bar are requested to take benefit of the said facility. If all the members of the Bar and stakeholders cooperate to the maximum extent, there will not be any occasion for putting any constraints on the functioning of Courts.

April 8, 2021

Sd/-
Justice Abhay Shreeniwas Oka
Chief Justice